

**Central Electricity Regulatory Commission
New Delhi**

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of Hearing: 15.11.2011

Petition No. 168/MP/2011

Subject: Petition under section 28(e) of the Electricity Act 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by USERS of the Northern Region in terms of Clause 4.6.2 of IEGC , 2010 read with Clause 5(3) of CEA (Technical Standards for Connectivity to the Grid) Regulations , 2007 to ensure availability of reliable real time data at NRLDC

Petitioner: Northern Regional Load Despatch Centre (NRLDC)

Respondents: SLDC, UPPCL, Lucknow & 24 others

Petition No. 178/MP/2011

Subject: Petition under section 28(e) of the Electricity Act 2003 read with Clause 1.5 of IEGC 2010 for establishment and maintenance of Data and Communication facilities by the USERS of the Southern Region in terms of Clause 4, 6, 2 of IEGC 2010 read with Clause 5(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation 2007 to ensure availability of reliable real time data at SRLDC

Petitioner: Southern Regional Load Despatch Centre (SRLDC)

Respondents: Ramagundam Stage I & II, A.P. & 17 others

Petition No. 194/MP/2011

Subject: Petition under 28(e) of the Electricity Act-2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of communication facilities by the USERS of the Western Region in terms of Clause 4.6.2 of IEGC, 2010 read with Clause 5(3) of CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at WRLDC

Petitioner: Western Regional Load Despatch Centre (SRLDC)

Respondents: MSETCL, SLDC, Navi Mumbai & 9 others

Parties present: Shri V.K.Agarwal, NLDC
Shri S.K.Soonee, POSOCO
Shri R.K.Bansal, POSOCO
Shri V.V.Sharma, NRLDC
Shri Debasis De, NRLDC
Shri Jyoti Prasad, NRLDC
Shri Abhimanyu Gartia, WRLDC
Shri N. Nallarasan, SRLDC
Shri V.K. Padha, NTPC
Shri S.S. Raju, PGCIL
Shri Mohd. Irfan Alam, UPPCL
Shri S.K.Gaikwad, MPPTCL
Shri Hemant Pandey, Narmada Control Authority
Shri Kiran Saini, DTL

RECORD OF PROCEEDINGS

Through these applications, the petitioners Northern Regional Load Despatch Centre (NRLDC), Southern Regional Load Despatch Centre (SRLDC), and Western Regional Load Despatch Centre (WRLDC) have prayed to issue directions to all the users of Northern Region, Southern Region and Western Region respectively, to establish and maintain the data telemetry and communication facilities in terms of the Indian Electricity Grid Code, Grid Standard and other various Regulations issued by this Commission from time to time. The representative of the petitioners submitted as under:-

- (a) NRLDC has received replies only from 5 out of the 25 respondents;
- (b) The generating stations and sub-stations are being commissioned without requisite communication facilities. In the absence of reliable and efficient

speech and data communication, which is critical in the light of WAMS and Smart Grid initiatives in the country, it is not possible for the petitioners to effectively operate the grid; and

(c) Directions be issued to all concerned to ensure telemetry availability before the commissioning of any sub-station or transmission line or generating stations.

2. On a query from the Commission whether the matter has been taken up with each of the users, the representative of the petitioners replied in the affirmative and submitted that the response has been lukewarm.

3. The representative of NTPC submitted that petition has been received for generating units within the purview of SRLDC only and not for other regions, and reply indicating the status has already been submitted on behalf of NTPC.

4. The representative of PGCIL submitted that fibre optic cables are being laid and that the work will be complete by December 2011 in the northern region and in a two years term in the rest of the country.

5. The representatives of Madhya Pradesh Power Trading Company Ltd., Maharashtra State Electricity Distribution Co. Ltd., and Narmada Control Authority submitted that they have filed their respective replies giving status of action taken by them.

6. After hearing the parties, the Commission directed all the users including generating companies, transmission licensees, the State Electricity Boards/SLDCs to furnish a clear cut action plan for the establishment of the communication system for the existing system and the time schedule for completion including the provisioning for integration of new generating stations and the sub-stations coming in future, on affidavit, latest by 15.12.2011.

7. The petition shall be listed for hearing on 20.12.2011.

(T.Rout)
Joint Chief (Law)